(b)　if so, the details thereof;

(c)　whether the CAG is investigating into the allotment of 2G spectrum by the Ministry and issuance of licences given to new companies in the year 2008; and

(d)　if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) Sir, Director General Audit, Post & Telecommunications (DG Audit, P&T) in September, 2010 had suggested that any decision taken on the proposed exit route for some telecom licensees and allotment of spectrum to merged entities should be in consonance with the terms and conditions of the licence agreements and as per the laid down policy on mergers and acquisition. National interest and financial angles should be given priority.

(c) and (d) On 19.07.2010, DG Audit, P&T issued a Draft Performance Audit Report on "the issue of licences and allocation of 2G Spectrum by Department of Telecommunications (DoT)" for comments of DoT. The DoT on 27.07.10 and 31.08.2010 has made available its detailed reply to the DG Audit, P&T.

Laboratory for security issues of telecom sector

319. DR. JANARDHAN WAGHMARE : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a)　whether Government has decided to set up a testing laboratory to facilitate and address concerns on security related issues pertaining to the telecom sector;

(b)　if so, the details thereof;

(c)　whether the DOT has worked out norms for setting up the laboratories with the Ministry of Home Affairs; and

(d)　if so, to what extent the equipments from foreign telecom vendors are likely to be screened before their practical use in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) Yes, Sir. A Pilot Test laboratory at Indian Institute of Science (IISc), Bangalore for processes, procedures and tests for testing vulnerabilities & malwares in Telecom Equipment has been set up.

(c) Consultation with Ministry of Home Affairs is done on need basis.

(d) Equipments are proposed to be tested against vulnerabilities and malwares in the equipment.

Complying of directons by mobile companies

†320. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the dates of filing of applications by various mobile companies operational in the field of telecommunication for working in India and the dates of granting them permission for this;

(b) whether all the companies have installed their servers in India;

(c) whether all the companies operational in the field of telecommunication in India are complying with the directions of the Government; and

(d) if not, the reasons for granting permission to such companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (d) Sir, Information is being collected and will be laid on the Table of the House.

Mobile connection more than capacity

†321. SHRI BALAVANT *ALIAS* BAL APTE:

SHRI ANIL MADHAV DAVE:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Bharat Sanchar Nigam Limited (BSNL)/MTNL has issued mobile connections more than their installed capacity;

(b) if so, the details thereof and reasons therefor;

(c) whether problem of mobile connectivity is emerging in various parts of the country especially in Maharashtra;

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†Original notice of the question was received in Hindi.